

ITEM NO.1501
(For judgment)

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).33403/2016

[Arising out of impugned final judgment and order dated 26-10-2016 in PIL No.60214/2012 passed by the High Court of Judicature at Allahabad]

NOIDA TOLL BRIDGE COMPANY LTD.

Petitioner(s)

VERSUS

FEDERATION OF NOIDA RESIDENTS WELFARE ASSOCIATION
AND ORS.

Respondent(s)

([HEARD BY : HON. SURYA KANT AND HON. UJJAL BHUYAN, JJ.])

Date : 20-12-2024 This petition was called on for judgment today.

For Petitioner(s) Mr. Raunak Dhillon, Adv.
Ms. Madhavi Khanna, Adv.
Mr. Nihaad Dewan, Adv.
Mr. Jeezan Pakhliwal, Adv.
Mr. Amit Bhandari, Adv.
For M/S. Cyril Amarchand Mangaldas, AOR

For Respondent(s) Mr. Parthiv K. Goswami, Sr. Adv.
Ms. Diksha Rai, AOR
Ms. Atiga Singh, Adv.
Ms. Apurva Sachdev, Adv.
Mr. Piyush Vyas, Adv.

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.
For M/S. Ap & J Chambers, AOR

Mr. V.K. Singh, Sr. Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Mahi Pal Singh, Adv.
Ms. Manisha Chawla, Adv.

Mr. Raj Bahadur Yadav, AOR
Mr. Merusagar Samantrey, Adv.

Mr. Sanjay Kumar Tyagi, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Raghav Sharma, Adv.
Mrs. Shradha Deshmukh, Adv.

Mr. Adarsh Upadhyay, AOR
Mr. Amit Singh, Adv.
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

Mr. Pradeep Misra, AOR

Mr. Raunak Dhillon, AOR
Mr. Raunak Dhillon, Adv.
Mr. Rakesh Chatterjee, Adv.

Respondent-in-person

Hon'ble Mr.Justice Surya Kant pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr.Justice Ujjal Bhuyan.

Leave granted.

The appeal is dismissed in terms of the signed reportable judgment, which is placed on the file.

Pending applications, if any, to be disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR